

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6076 of 2021

1. Md. Toufique Alam @ Md. Toufique
2. Md. Toshif Alam @ Md. Toshif Rezwi
3. Akhtaari Khatoon @ Akhtari Khatoon
4. Md. Manshur Alam @ Md. Mansoor
5. Rajiya Khatoon @ Rajiya Prawin Petitioners
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Abhay Kr. Chaturvedy, Advocate
For the State : Ms. Ruby Pandey, Addl.P.P

Order No.02 Dated- 03.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Mahila Sadar P.S. Case No.10 of 2021 instituted under Section 506, 509, 498-A, 34 of the Indian Penal Code and Section 3/4 of the Dowry Prohibition Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that petitioner No.1 is the elder brother-in-law (*Bhainsur*), petitioner No.2 is the brother-in-law (*Devar*), petitioner No.3 is the mother-in-law, petitioner No.4 is the brother-in-law (*Jija*) and petitioner No.5 is the sister-in-law of the informant and the allegation against the petitioners is that they treated the informant with cruelty in connection with demand of dowry. It is submitted that the allegations against the petitioners are all false and general and omnibus in nature. It is next submitted that the main allegation is against the husband of the informant. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M., Chatra within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Chatra in connection with Mahila Sadar P.S. Case No.10 of 2021 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)